

In The National Company Law Tribunal
Kolkata Bench
Kolkata

C.P.NO.22/KB/2016

Coram: Shri V.P. Singh, Hon'ble Member (Judicial)
&
Shri Jinan K.R, Hon'ble Member (Judicial)

In the matter of :

An application under Sections 14(1) of the Companies Act, 2013 read with Rule 33 of the Companies (Incorporation) Rules 2014 (including any statutory modifications or re-enactments thereof).

And

In the matter of :

MOHTA CREDIT AND INVESTMENT FUND LTD, a Company incorporated under the provisions of the Companies Act, 1956, and being a Company within the meaning of the Companies Act, 2013 having its Registered Office at 6/2 Queens Park, Kolkata 700 019, in the state of West Bengal within the aforesaid jurisdiction;

Order delivered on : 22 - 12 - 2017

Mr. Arvind Bajpai, Pr.C.S. } For the Petitioner.

Order

The Ld. Pr. CS for the petitioner is present.

The petitioner has filed this petition under Section 14(1) of the Companies Act, 2013 for conversion of Public limited Company to Private limited company.

It appears from the record that notices have been issued upon the Registrar of Companies, West Bengal but no report from the ROC, West Bengal has been received.

The petitioner is again directed to serve notice on the Central Government through the Regional Director, Eastern Region, Ministry of Corporate Affairs and the Registrar of Companies, West Bengal.

The report of the Central Government may be filed within 30 days from the date of the notice.

List the matter on 16-02-2018.

Sd
(Jinan K.R)
Member(J)

Sd
(V. P. Singh)
Member(J)